

Property Tax

case of NDMC area these may be increased so that the rate of taxes in the MCD and NDMC area are the same. The rate of taxes suggested by the Committee are as under:-

478. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the recommendations of the High-power Committee on property tax regarding the property tax in Delhi;

(b) the action taken on those recommendations;

(c) whether the Union Government propose to amend the Delhi Municipal Act relating to the provision of property tax;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) Broadly the recommendations of the Committee are as under:

- (i) The determination of the rateable values may be delinked from the Rent Control Act.
- (ii) The rented properties by assessed on the basis of actual rents and where the actual rents are deflated, on the basis of market rents, to be fixed by the Panel of Assessors.
- (iii) The self occupied properties be assessed on the basis of cos paid by the owner/purchaser of the property and not on the basis of its reasonable cost of construction and marketed price of the land at the commencement of construction.
- (iv) The rate of taxes in the M.C.D area be reduced while in the

Residential properties

From 12.5% to 20%

Non-Residential Properties

From 15% to 25%

Special category of properties

From 20% to 30%

The Committee has also suggested payment of property tax on self assessment basis.

The first appeal against the assessments is to lie to the Departmental officers and 2nd appeal to a Tribunal.

(b) to (e). The proposals of the Delhi Administration in respect of these recommendations are under examination.

Production of Oil from Bombay High

479. SHRI SIMON MARANDI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether the Government are emphasising to extract adequate quantity of oil from Bombay High keeping in view the growing competition from the Arab countries and the present crisis of oil supply; and

(b) if so, the details of the measures taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Presently, the production of oil from Bombay High oilfield is

being regulated in view of rectificatory measures aimed at restoring reservoir health. These measures are expected to optimise the extraction of crude oil from the reservoir.

[English]

Ex-Military Personnel involved in Spying Activities

480. DR. LAXMINARAYAN PANDEY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question NO. 2251 on March 13, 1989 regarding ex-military personnel involved in

spying activities and state:

(a) whether trial/investigation into alleged involvement of ex-military personnel in the spying activities has since been completed;

(b) if so, the findings thereof; and

(c) the action taken/proposed to be taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) to (c). According to available information, the latest position of the four cases in question is as under:-

Name/Designation of accused person

Present Position

1

2

1. Brig. (Rtd.) R.S. Deol	Pending trial in court
2. Lt. Genl. (Rtd.) Nirmal Puri	Pending trial in court.
3. Capt. (Rtd.) B.K. Subha Rao	The State Govt. of Maharashtra had filed appeals in the Supreme Court in 1991. The case is subjudice.
4. Capt. (Rtd.) S.K. Kapur	The case was closed as the allegation could not be substantiated.

[Translation]

Ban on Political Parties/Organisations

481. SHRI ANAND RATNA MAURYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the organisations/political parties which have been banned by the Union Government during the last three months;

(b) the reasons for imposing a ban on them;

(c) whether the Union Government considering to ban some other organisations/political parties;

(d) if so, the details thereof; and

(e) the basis and the objectives of imposing such ban?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The names of the Organisations banned during the last three months are:-